

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).26819-26820/2012

DINESH CHANDRA AWASTHI & ANR.

Petitioner(s)

VERSUS

VIJAY @ VIJAI KUMAR MISHRA & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP and prayer for interim relief and office report))

Date: 29/10/2012 These Petitions were called on for hearing today.

For Petitioner(s)	Ms. Sushma Verma, Adv.
	Mr. Prashant Chaudhary, Adv.
For Respondent(s)	Mr. Pavan Kumar, Adv.
	Mr Pavan Kumar, Adv.

UPON hearing counsel the Court made the following

O R D E R

Issue fresh notice with additional dasti service on respondent no. 3. The litigant has to confirm dasti notice directly upon the litigant-respondent. However, they are permitted to serve through the nearest Civil Court/Trial Court where private parties are concerned and through standing counsel where State authorities are concerned. Process fee and spare copies are to be filed before 06.11.2012, else list before the Hon'ble Judge in Chambers for non-prosecution.

If notices are issued, list again on 12.12.2012.

Served respondents may file counter affidavit till then.

			(S.G.SHAH)	
			REGISTRAR	